

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 29-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/364/2018
PETITION NUMBER : TCP/70/IB/2017
NAME OF THE PETITIONER(S) : A.Arumugam
NAME OF THE RESPONDENT(S) : Sri adinath enterprises & another
UNDER SECTION : 12(2)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

A. ARUMUGAM

R.P.

A. Arumugam

M. Shreedhar

C.D.



ORDER

RP present. Counsel for Corporate Debtor present. In this case, the RP was already directed by this Division Bench to approach DTCP and the other Authorities for withdrawing his earlier communication which was sent to them regarding the approval of the building plan and the layout plan with respect to the land owned by the third parties (130 individuals) as stated by the counsel for the erstwhile directors of the Corporate Debtor. RP is hereby directed to comply with the directions already issued regarding withdrawing his earlier communication to the DTCP and other authorities. Matter is adjourned for reporting compliance and for making further submissions in this regard. **Put up on 12.09.2018.**

-sd-

(S VIJAYARAGHAVAN)
Member (Technical)

-sd-

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)